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Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHBAD BENCH
ALLAHABAD

Dated: this the 04th day of September 2008

Original Application No.1152 of 2007

Hon'ble Mr. A.K. Gaur, Member (J)
Hon'ble Mrs. Manjulika Gautam, Member (A)

Manju Singh, W/o Arvind Kumar Singh, R/o G-585, Gayatri Puram, Awas Vikas Colony No. 1, Kalyanpur, Kanpur. Presently working as Reservation Supervisor, North Eastern Railway, Kalyanpur, Kanpur.

...Applicant

By Adv : Shri S.K. Om

Versus

1. Union of India, through General Manager, North Eastern Railway, Gorakhpur.
2. Senior Divisional Commercial Manager, North Eastern Railway, Izzatnagar, Bareilly.
3. Senior Divisional Personnel Officer, North Eastern Railway, Izzatnagar, Bareilly.
4. Smt. Jeenat Qamar Ansari, presently working as Reservation Supervisor, in the office of Senior Divisional Commercial Manager, Izzatnagar, Bareilly.

...Respondents.

By Adv : Sri P.N. Rai

O R D E R

By Hon'ble Mr. A.K. Gaur, JM

We have heard Shri S.K. Om, learned counsel for the applicant and Shri S.P. Mishra brief holder of Shri P.N. Rai, learned counsel for the respondents.

2. The grievance of the applicant is that she is much senior to respondent No. 4 in the seniority list, but her

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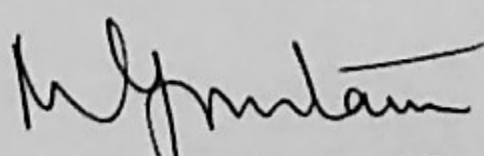
(6)

name has been shown much below than respondent No. 4. She has preferred representations before competent authority on 12.07.2007 (Annexure A-7 to the OA) and on 20.08.2007 (Annexure A-9 to the OA) on the ground that respondent No. 4 has not obtained any computer training and she did not obtain more than 80% marks in the selection as alleged by the respondents. But the representations of the applicant has not been decided.

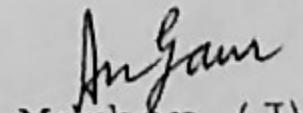
3. Having heard counsel for the parties we are firmly of the view that the grievance of the applicant might be redressed if the representations dated 12.07.2007 (Annexure A-7 to the OA) and dated 20.08.2007 (Annexure A-9 to the OA) preferred by the applicant is decided by the competent authority by a reasoned and speaking order within stipulated period.

4. We accordingly direct the competent authority to consider and dispose of the representations of the applicant dated 12.07.2007 (Annexure A-7 to the OA) and dated 20.08.2007 (Annexure A-9 to the OA) by a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

5. With the aforesaid observation the OA is disposed of.
No cost.


Member (A)

/pc/


Member (J)